

Central Administrative Tribunal, Principal Bench

Original Application No. 2187 of 2003

New Delhi, this the 8th day of September, 2003

Hon'ble Mr. Justice V.S. Aggarwal, Chairman
Hon'ble Mr. R.K. Upadhyaya, Member (A)

Shri B.S. Suhag,
Appraiser,
New Custom House,
New Delhi

.... Applicant

(By Advocate: Shri V.K. Rao)

Versus

1. Union of India
Through Secretary,
Ministry of Finance,
North Block, New Delhi
2. Commissioner of Customs (Import General)
New Custom House,
Near IGI Airport,
New Delhi

.... Respondents

O R D E R (ORAL)

By Justice V.S. Aggarwal, Chairman

The applicant was posted as Appraiser Incharge of Pre-audit in Madras Customs House. He was issued a chargesheet, dated 31.10.97. It is stated that the matter even was referred to the Central Bureau of Investigation before the chargesheet was issued. We are informed that the Central Bureau of Investigation, after looking into the matter, did not find anything against the applicant. The applicant submitted a representation to the respondents for withdrawing the chargesheet against him on the ground that there is precious little against him to proceed further.

2. To our query, we have been told that since 1997 the proceedings in the departmental action have continued but no final order has been passed though the applicant apprehends that the report of the enquiry perhaps has been

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submitted.

3. When such is the situation and when rights of the respondents are not likely to be effected, at the threshold only we dispose of the present application directing respondent no.2 to pass an appropriate order in the matter pending against the applicant, ^{within 4 months} in accordance with law. They will also consider the representation of the applicant while passing such an order. O.A. is disposed of.

(R.K. Upadhyaya)

(R.K. Upadhyaya)
Member (A),

(V.S. Aggarwal)

(V.S. Aggarwal)
Chairman

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